

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 119

C.P. (IB)/23(CH)2024

IN THE MATTER OF:-

Napin Impex Limited

...Petitioner

Versus

Super Floorings Private Limited

...Respondent

Under Section: 9, IBC 2016

Order delivered on 16.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Shikhar Sarin, Advocate

For the respondent : Mr. Uttam Dutt, Advocate with Mr. Amandeep Singh
and Mr. Sourav Khosla, Advocates

ORDER

Ld. counsel for the respondent/corporate debtor has filed the written submissions on the issue of limitation vide Diary No.03857/2 dated 08.02.2024. The same is taken on record. It is stated by ld. counsel for the petitioner that he will be filing the short note on limitation during the course of the day with a copy in advance to the counsel opposite. Let the matter be listed for arguments on 09.05.2024.

Sd/-

**(L. N. GUPTA)
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**